

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.528/98

Friday, this the 3rd day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

E Sajeev Kumar,
Sree Nilayam,
Edathamana,
Mamala.P.O.
Now working as Extra Departmental
Delivery Agent, Mamala.P.O.
Thiruvamkulam.

- Applicant

By Advocate Mr CS Ajith Prakash

Vs

1. The Sub Divisional Inspector of Post Offices,
Tripunithura Sub Division,
Tripunithura.
2. The Postmaster General,
Central Region,
Kochi-682 016.

- Respondents

By Advocate Mr MHJ David J, ACGSC

The application having been heard on 3.4.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

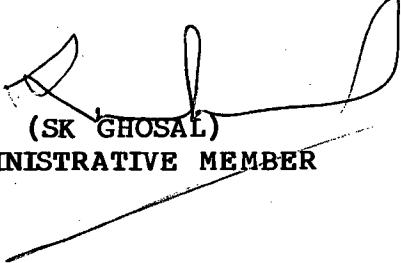
The applicant who is working as an Extra Departmental
Delivery Agent, Mamala.P.O. on a provisional basis, is an aspirant
for selection and appointment to the post on a regular basis.
The applicant has filed this application for a declaration that
he is entitled to be considered for selection and appointment to
the post of EDDA, Mamala.P.O. on regular basis though his name
is not sponsored by the Employment Exchange. Learned counsel
for the applicant submits that the interview is scheduled to be
held on 6.4.98.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for regular selection and appointment to the post of EDDA, Mamala.P.O.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of the applicant as valid for selection and appointment to the post of EDDA, Mamala.P.O. on regular basis, and to consider him at the interview scheduled to be held on 6.4.98 or any other deferred date, though his name may not be sponsored by the Employment Exchange. No costs.

4. Learned counsel for the respondents undertakes to inform the respondents of this order forthwith.

Dated, the 3rd April, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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